

ITEM NO.302

Court 3 (Video Conferencing)

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 7220-7221/2017

(Arising out of impugned final judgment and order dated 29-04-2016 in CWP No. 19148/2010 29-04-2016 in COCP No. 1135/2012 passed by the High Court Of Punjab & Haryana At Chandigarh)

MUNICIPAL CORPORATION, FARIDABAD

Petitioner(s)

VERSUS

KHORI GAON RESIDENTS WELFARE
ASSOCIATION (REGD.) & ORS.

Respondent(s)

(ONLY I.A. 145048/2021 IN W.P.(C) No. 788/2021 LISTED)

WITH

W.P.(C) No. 788/2021 (X)

IA No. 145048/2021 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 12-11-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Parties

Mr. Sanjay Parikh, Sr. Adv
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Mr. Abhishek Sharma, Adv.
Mr. Nikhil Bhardwaj, Adv.
Mr. Rajendra Prasad, Adv.
Ms. Pallavi, Adv.
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Mr. Rashid N. Azam, Adv.
Mr. Naseem Anwar, Adv.
Mr. Durgesh Gupta, Adv.
Mr. Vinod Kumar Goyal, Adv.
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Mr. Haider Ali, Adv
Mr. Satya Mitra, AOR

Mr. Soumen Talukdar, Adv.
Mr. Tejaswi Kumar Pradhan, AOR

Mr. Vedant Singh, AOR

Mr. Sanjay Kumar Visen, AOR

Ms. Amiy Shukla, AOR

Mr. Smarhar Singh, AOR

Mr. Ram Ekbal Roy, Adv.
Mr. Birendra Pd. Singh, Adv.
Ms. Priyanka Das, adv.

Mr. Jawaharlal, adv.
Ms. Neha Das, Adv.
Mr. Binay Kumar Das, AOR

Mr. Anurag Kulharia, Adv.
Mr. Vaibhav Niti, AOR
Ms. Madhavi Agrawal, Adv.
Mr. Divyanshu Agrawal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List all the matters pertaining to issue of
demolition action along with connected applications
on 15th November, 2021.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER